

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
PRAVISTA INFRA PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PRAVISTA INFRA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25-06-2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400TG2009PTC064139
5.	Address of the registered office and principal office (if any) of corporate debtor	SY NO 95/B,PRAVISTA HEIGHTS, Bommakal, Durgammagadda, Karimnagar, district Karimnagar, Telangana, India, 505001.
6.	Insolvency commencement date in respect of corporate debtor	07-10-2025 [date of receipt of the Hon'ble NCLT order by email dated 12-10-2025]
7.	Estimated date of closure of insolvency resolution process	05-04-2026 [based on the Hon'ble NCLT order dated 07-10-2025]
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kalvakota Venkat Narsinga Rao IBBI/IPA-001/IP/P-01361/2018-2019/12130 AFA is Valid until: 31-12-2025
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 103 Balaji Vishwam Vihar Apartment, Madhuranager, Ramanthapur, Hyderabad- 500 013- TS. Mobile: 9550142087 Email: <a href="mailto:kvnassociates@gmail.com">kvnassociates@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. 103 Balaji Vishwam Vihar Apartment, Madhuranager, Ramanthapur, Hyderabad- 500 013- TS. Mobile: 9550142087 Email: <a href="mailto:cirp.pravistainfra@gmail.com">cirp.pravistainfra@gmail.com</a>
11.	Last date for submission of claims	<b>27-10-2025</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be identified based on the Books of accounts of the Corporate Debtor
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable at present.

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RELEVANT PARTICULARS	
14.	<p>(a) Relevant Forms and (b) Details of authorized representatives are available at:</p> <p>Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: NA</p>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the PRAVISTA INFRA PRIVATE LIMITED on 07-10-2025. [based on the receipt of the order copy dated 12-10-2025]

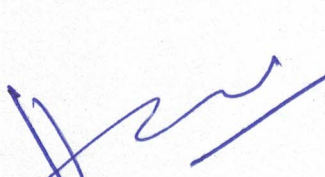

The creditors of PRAVISTA INFRA PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 27-10-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional.

Venkat Narsinga Rao Kalvakota  
IBBI/IPA-001/IP/P-01361/2018-2019/12130  
Date: 13-10-2025,  
Place: Hyderabad.